[2 August, 2006]

(d) whether the order is being rescinded, as assured in the House on 15.07.2004; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI CHANDRA SEKHAR SAHU): (a) to (e) A tripartite meeting was held on 21st June, 2006 to discuss the amendment to the Industrial Employment (Standing Order) Act, 1946. The representatives of the State Governments were not invited for the meeting. However, consultations with the State Governments are going on. No consensus could be arrived at in the meeting. The matter is still under consideration.

## Job security and welfare of the agricultural labour

969. SHRI SYED AZEEZ PASHA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that a proposal for enacting a Central legislation to ensure job security and welfare of the agricultural labour in the country is pending for a long time; and

(b) if so, at what stage is this proposal and reason for delay in enactment of such a Central Legislation?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT(SHRI CHANDRA SEKHAR SAHU): (a) and (b) The proposal of enactment of a comprehensive legislation had been under consideration of the Government for a long time. However, due to lack of consensus amongst the State Governments on the proposed legislation, the matter could not be processed further

## Categorised wage rate scheme

970. SHRI NANDI YELLAIAH: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the details of the current national floor level minimum wages for agricultural labourers for unskilled, skilled, semi-skilled and highly skilled categories, separately;

(b) whether all the State Governments adhering to these revised rates of wages and have introduced the categorized wage rate scheme;

(c) if not, the reasons therefore and the efforts made by the Centre to persuade non-adhering States/UT to follow the revised rates;

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